IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO.46 OF 2018 & IA Nos. 233 of 2018 & IA Nos. 232 of 2018 & IA No. 231 of 2018

Dated: 16th February, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Sai Wardha Power Generation Ltd. ... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant (s) : Mr. M.G. Ramachandran

Mr. Anand K. Ganesan Ms. Anushree Bardhan Mr. Ashun Ramanathan

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

Mr. G. Saikumar

Ms. Nikita Choukse for R-2

ORDER IA No.233 of 2018 (IA for Stay)

Issue Notice. Learned counsel, Mr. Buddy A. Ranganadhan accepts notice on behalf of Respondent No.1 and Learned counsel, Mr. G. Saikumar accepts notice on behalf of Respondent No.2 and prays for four weeks' time to file the reply on the main Appeal as well as on the IA No. 233 of 2018 (IA for Stay).

Submissions made by the learned counsel appearing for the Respondents, as stated above, are placed on record.

Reply may be filed on or before 16.03.2018 after service copy on the other side. Rejoinder, if any may be filed on or before 02.04.2018 after serving copy on the other side.

List the matter on <u>04.04.2018</u> as agreed by learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

Bn/pr